

**Road connectivity under PMGSY in Karnataka**

5096. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number and details of road projects undertaken the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Karnataka so far, district-wise;
- (b) the number of road projects completed, so far, and whether any timeframe has been prescribed for other projects;
- (c) whether any targets for rural connectivity under the PMGSY for the State have been fixed for the Twelfth Five Year Plan; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) and (b) Under Pradhan Mantri Gram Sadak Yojana (PMGSY), State is taken as a unit for sanction of projects and district-wise details are not monitored. In the State of Karnataka, 3,220 road works have been sanctioned, out of which 3,151 road works have been completed upto March, 2012. 'Rural road' is a State subject and the responsibility of execution of works under PMGSY is that of the State Governments through their executing agencies. As such the responsibility of timely completion of these roads lies with the State Governments. As per the prescribed criteria for completion of works under PMGSY, projects sanctioned under the scheme are required to be completed within the stipulated period.

(c) and (d) State-wise targets have not been fixed for Twelfth Five year Plan under PMGSY.

**Allocation of PMGSY and IAY funds to MP**

†5097. SHRI RAGHUNANDAN SHARMA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the basis for allocation of Central funds to various States under the Pradhan Mantri Gram Sadak Yojana (PMGSY) and the Indira Awas Yojana (IAY);
- (b) the details of the funds allocated to Madhya Pradesh till now under these schemes during the Tenth and Eleventh Five Year Plans and the funds allocated in the country during this period, year-wise and scheme-wise;
- (c) whether the funds allocated to Madhya Pradesh have been spent for stipulated purposes; and

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† Original notice of the question was received in Hindi

(d) the details of action taken by Government with regard to the complaints received about the misuse of these funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Pradhan Mantri Gram Sadak Yojana (PMGSY) Programme envisages connecting all eligible unconnected habitations with a population of 500 persons (as per 2001 census) and above in plain areas, 250 persons and above in Hill States, the Tribal (Schedule V) areas, the Desert areas (as identified in the Desert Development Programme) and in Selected Tribal and Backward Districts in 9 States under Integrated Action Plan (IAP), as identified by the Ministry of Home Affairs and Planning Commission. Up-gradation of selected rural roads to provide full farm to market connectivity is also an objective of the scheme, though not central to it. The projects in the States are sanctioned as per proposals sent by the States and as per PMGSY guidelines. The funds for these sanctioned projects are allocated/released as per PMGSY Guidelines keeping in view the pace of implementation, level of spending and the unspent balance available with the States.

Funds under IAY are allocated to States/UTs on the basis of pre-determined criteria giving 75% weightage to housing shortage and 25% weightage to poverty ratio.

(b) A statement showing the year-wise total funds released under PMGY and IAY programme and the funds released to Madhya Pradesh, during the 10th Five year Plan and 11th Five Year Plan, is given in statement (see below)

(c) and (d) The responsibility for implementation of both the PMGSY and IAY schemes and ensuring proper use of funds lies with the States/UTs. The funds are utilized as per the guidelines of respective scheme. However, whenever, any complaint in respect of irregularities in the implementation of the schemes is brought to the notice of the Ministry, the matter is taken up with the concerned State Government/UT for remedial measures. In respect of PMGSY, National Quality Monitors are also deputed in some cases to investigate into the complaints and their reports are shared with the state for taking corrective measures.

**Statement**

*The year-wise total funds released under PMGSY and IAY programme and the funds released to Madhya Pradesh during the 10th Five Year Plan and 11th Five year Plan*

Year	PMGSY		IAY	
	Funds released under PMGSY (Rs. in crore)	Funds released to Madhya Pradesh (Rs. in crore)	Funds released under IAY (Rs. in crore)	Funds released to Madhya Pradesh (Rs. in crore)
2002-03	2,469	450	1,629	70
2003-04	2,288	293	1,871	83
2004-05	2,386	261	2,883	106
2005-06	4,135	376	2,783	96
2006-07	6,165	1,165	2,908	80
2007-08	10,823	1,615	3,882	112
2008-09	14,621	1,895	8,796	234
2009-10	16,724	2,136	8,636	241
2010-11	20,181	1,966	10,139	442
2011-12	15,685	1,138	9,865	436

**Addition of new works under MGNREGA**

5098. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry has made the Mahatma Gandhi National Rural Employment guarantee Act (MGNREGA) farmer-friendly from 1 April, 2012;

(b) if so, the details of each of thirty new works that have been added under MGNREGA; and

(c) how the above additions held to boost the farm sector?